

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 21 of 2004

(in OA No. 209 of 2000)

Jabalpur, this the 9th day of June, 2004.

Krishna Rane & 125 Ors.

APPLICANTS

VERSUS

General Manager Central Railway & Ors.

RESPONDENTS

O R D E R (in circulation)

By M.P.Singh, Vice Chairman

This review application has been filed to review the order passed by the Tribunal on 19.2.2004 in OA No. 209/2000.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under order 47 Rule 1 CPC it is not permissible for an erroneous decision to be reheard and corrected. A review petition, it must be remembered has a limited purpose and cannot be allowed to be an appeal in disguise (See-Parsion Devi Vs. Sumitri Devi and Ors. JT 1997(8) SC 480).

3. In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.

4. The Registry is directed to enclose a copy of the memo of parties of this RA while issuing a copy of this order.


(C. Shanthappa)
Judicial Member


(M.P. Singh) 9/6/04
Vice Chairman